

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.09 OF 2022**

IN THE MATTER OF:

Pisati Indira Reddy
W/o Late P.Ram Reddy
R/o H.No.183, Sadashiva Heavens
Pedda Amberpet Village,
Abdullapurmet Mandal
Rangareddy District
Telangana & Anr

.....Applicant(s)

Versus

Union of India
Represented by its Secretary,
Union Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhavan
New Delhi & Ors

.....Respondents(s)

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Place: Hyderabad.

Date: 15-02-2023

H.Yasmeen Ali

Counsel for the Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A No:9 OF 2022

PISATI INDIRA REDDY
AND ANOTHER

.....APPLICANTS

-VS-

UNION OF INDIA AND OTHERS

.... RESPONDENTS

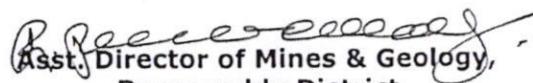
**REPORT FILED BY THE 3RD RESPONDENT FOR IMPLEAD PETITION OF
RESIDENTS OF CHEEPUNUNTHALA VILLAGE**

1. It is submitted that the Hon'ble NGT issued orders in O.A.NO.9 of 2022 filed by Smt.P.Indira Reddy and instructed file an appropriate report on the allegations filed by Residents of Cheepununthala Village.
2. In this connection, it is submitted that the Government vide G.O.Ms.No.8, Industries & Commerce (M.I) Dept., dt:10-01-1996 granted mining lease for Quartz & Feldspar over an extent of Ac.32.0 in Sy.No.22 of Cheepununthala Vg., Talakondapally Mdl., Rangareddy District in favour of Sri.T.Ashok Kumar. The Asst. Director of Mines & Geology, Mahabubnagar vide Proceedings No.92/M/1996, dt:23-02-1996 issued work orders for a period of (20) years i.e., from 23-02-1996 to 22-02-2016.
3. Subsequently, Sri.T.Ashok Kumar has filed application dt:29-03-2005 for transfer of mining lease in favour of M/s.Trimex Industries Ltd for the un expired period upto 22-02-2016.
4. The Government vide G.O.Ms.No.204, Industries & Commerce (M.I) Dept., dt:19-07-2005 accorded permission for transfer of quarry lease in favour of M/s.Trimex Industries Ltd for the un expired period upto 22-02-2016. The Asst. Director of Mines & Geology, Mahabubnagar vide Proceedings No.801/ML/2005, dt:31-08-2005 issued work orders in favour of M/s.Trimex Industries Ltd for the un expired period upto 22-02-2016.
5. Further, M/s.Trimex Industries Ltd has filed an application dt:18-08-09 for transfer of mining lease area for Quartz & Feldspar over an extent of Ac.32.0 in Sy.No.22 of Cheepununthala vg., Talakondapally Mdl., RR Dist., in favour of M/s.Srimex Mines & Minerals for the un expired period upto 22-02-2016.
6. Further, the Government vide G.O.Ms.No.27, Industries & Commerce (M.I) Dept., dt:27-11-2014 accorded permission for transfer of quarry lease in favour of M/s.Srimex Mines & Minerals for the un expired period upto 22-02-2016. The Asst. Director of Mines & Geology, Mahabubnagar vide Proceedings No.1587/TML/2005, dt:16-12-2014 issued work orders in favour of M/s.Srimex Mines & Minerals for the un expired period upto 22-02-2016.

7. Further, M/s.Srimex Mines & Minerals have filed application on 19-02-2015 for renewal of quarry lease for a further period of (20) years in Sy.No.22 of Cheepununthala Vg., Talakondapally Mdl., Rangareddy District.
8. The Director of Mines & Geology, Hyderabad issued Notice vide No.2376/R2-3/2016, dt:26-04-2016 calling for submission of Approved Mining Plan (AMP); Environmental Clearance (EC) from MoEF for grant of renewal of quarry lease for a further period of (20) years.
9. The Zonal Joint Director of Mines & Geology, Hyderabad vide Lr.No.3741/MP/MBNR/2016, dt:26-05-2016 approved the Mining Plan pertaining to the quarry lease held by M/s.Srimex Mines & Minerals in Sy.No.22 of Cheepununthala Vg., Talakondapally Mdl., Rangareddy District.
10. Further, the Department has extending the lease period from time to time for all the renewal applications including the quarry lease held by M/s.Srimex Mines & Minerals and accordingly the lease period is inforce upto 30-11-2022. This office has stopped issuing dispatch permits to the lease holder from 01-04-2022.
11. In connection with the representation dt:22-08-2022 of Residents of Cheepununthala Village, it is submitted that the subject lease area in Sy.No.22 of Cheepununthala vg., is far away from the quarry leases of Bandaraviryala Mining Zone represented in O.A.No.9 filed by Smt.P.Indira Reddy and about 75(Seventy five) Kilometers from Bandaraviryala Mining Zone. Further, this quarry lease held by M/s.Srimex Mines & Minerals was not included in the O.A.No.9 filed before the Hon'ble NGT.
12. As per this office records, M/s.Srimex Mines & Minerals have paid an amount of **Rs.3,51,35,607/-** towards seigniorage fee under the head of account 0853-102-02 and also paid an amount of **Rs.65,39,900/-** towards District Mineral Foundation Trust.

Further, M/s.Srimex Mines & Minerals have applied for issue of Environmental Clearance before the State Environmental Impact Assessment Authority (SEIAA). The Telangana State Pollution Control Board conducted public hearing on 29-07-2022 pertaining to the quarry lease for Quartz & Feldspar over an extent of 12.95Hects in Sy.No.22 of Cheepununthala Vg., Talakondapally Mdl., RR Dist., held by M/s.Srimex Mines & Minerals. Presently the quarry lease is nonworking and permits will be issued only after renewal of quarry lease subject to submission of Environmental Clearance by the applicant M/s Srimex Mines & Minerals. The department officials will conduct periodical check and take action as per rules, if the applicant M/s Srimex Mines & Minerals do any illegal workings.

This is submitted for favour of kind information.


Asst. Director of Mines & Geology,
Rangareddy District.